CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 213/MP/2021

Coram:

Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member

Date of Order: 23.03.2022

In the matter of:

Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003, read with the Central Electricity Regulatory Commission (Grant of Connectivity, Medium-Term Open Access and Long-Term Access in Inter-State Transmission and Related Matters) Regulations, 2009 and Revised Detailed Procedure for Grant of Connectivity to Projects Based on Renewable Energy Sources to Inter-State Transmission Systems dated 20.2.2021 seeking directions in respect of the Connectivity Bank Guarantee submitted by the Petitioner for setting up a 175 MW power plant in Bellary District, Karnataka as part of the 1200 MW ISTS-connected wind projects of the Solar Energy Corporation of India.

And in the matter of:

Ecoren Energy India private Limited, Plot No. 1202, 1215 A, D. No. 8-2-293/82/A/1202, S. L. Jubilee, Road No.61, Jubilee Hills, Hyderabad, Telangana-500033.

.... Petitioner

Versus

- 1. Power Grid Corporation of India Limited, 'SAUDAMINI', Plot No-2, Sector-29, Gurgaon, Haryana-122001.
- Central Transmission Utility of India Limited, 'SAUDAMINI', Plot No. 2, Sector-29, Gurgaon, Haryana-122001.

.....Respondent(s)

For Petitioner : Shri Ravi Kishore, Advocate

For Respondents: Shri Swapnil Verma, CTUIL



ORDER

The Petitioner, Ecoren Energy India Private Limited, has filed the instant petition seeking directions in respect of the Connectivity Bank Guarantee submitted by the Petitioner for setting up a 175 MW power plant in Bellary District, Karnataka as part of the 1200 MW ISTS-connected wind projects of the Solar Energy Corporation of India under the Central Electricity Regulatory Commission (Grant of Connectivity, Medium-Term Open Access and Long-Term Access in Inter-State Transmission and Related Matters) Regulations, 2009 and Revised Detailed Procedure for Grant of Connectivity to Projects Based on Renewable Energy Sources to Inter-State Transmission Systems dated 20.2.2021.

- 2. The Petitioner has made following prayers in this petition:
 - "a. Pass an order directing the Respondents to return the Bank Guarantee of Rupees 5 crores submitted by the Petitioner upon the deposit of Rs. 50 lakhs by the Petitioner on similar terms as the order dated 26.07.2021 passed in Petition No. 477/MP/2020 passed by this Hon'ble Tribunal;
 - b. pending disposal of the present petition, pass an ad-interim order restraining the Respondents from taking any coercive action in this regard; and
 - c. Pass any other such order(s) as this Hon'ble Commission may deem fit and proper under the facts and circumstances of the present case and in the interest of justice."
- 3. The matter was taken up for virtual hearing on 21.3.2022.
- 4. Learned counsel appearing on behalf of the Petitioner submitted that the issues raised by the Petitioner in the instant petition have been amicably settled with the Respondent. He submitted that no dispute survives in the matter and requested to dispose of the instant petition. He also sought refund of the fee paid by the Petitioner towards filing of the petition.

- 5. The representative of CTUIL, present during the hearing, did not have any objections on the submissions made by the Petitioner.
- 6. The filing fee paid by the Petitioner shall be adjusted towards any petition filed by the Petitioner in future.
- 7. Taking into consideration the submissions of the learned counsel for the Petitioner, we dispose of Petition No. 213/MP/2021 accordingly at the stage of admission.

sd/- sd/- sd/
(P. K. Singh) (Arun Goyal) (I. S. Jha)

Member Member Member